

THE BONDED LABOUR SYSTEM (ABOLITION)
AMENDMENT ACT, 1985

No. 73 OF 1985

[24th December, 1985.]

An Act to amend the Bonded Labour System (Abolition) Act, 1976.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Bonded Labour System (Abolition) Amendment Act, 1985.

Short
title.

19 of 1976.

2. In the Bonded Labour System (Abolition) Act, 1976, in section 2, in clause (g), the following *Explanation* shall be added at the end, namely:—

Amend-
ment of
section 2.

37 of 1970.

Explanation.—For the removal of doubts, it is hereby declared that any system of forced, or partly forced labour under which any workman being contract labour as defined in clause (b) of sub-section (1) of section 2 of the Contract Labour (Regulation and Abolition) Act, 1970, or an inter-State migrant workman as defined in clause (e) of sub-section (1) of section 2 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, is required to render labour or service in circumstances of the nature mentioned in sub-clause (1) of this clause or is subjected to all or any of the disabilities referred to in sub-clauses (2) to (4), is “bonded labour system” within the meaning of this clause.

30 of 1979.